GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:2562 ANSWERED ON:17.08.2011 COURTS OF INQUIRY Alagiri Shri S.

Will the Minister of COAL be pleased to state:

- (a) whether the Government has constituted Courts of Inquiry under the provisions of Mines Act, 1952;
- (b) if so, the details of accidents for which the said Courts of Inquiry have been constituted during the last three years and the current year, company-wise and State-wise; and
- (c) the number of persons found guilty during these Inquiries, company-wise and State-wise and the action taken /being taken against them?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (c): Yes, Sir. A Court of Inquiry has been constituted by Ministry of Labour and Employment on 28.2.2011 under the provisions of the Mines Act-1952, to find out causes and circumstances leading to Anjan Hill Mine disaster on 6.5.2010 in South Eastern Coalfields Limited, a subsidiary of Coal India Ltd., during the said period. The Court of Inquiry is in progress.